

## **BENCH-I**

## **NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA**

Ld. RP has filed an application for extending 90 days for No. 168 RB 12017

of resolution process as per section 12 of Insolvency & Bankruptcy Code Singh 2016. Petitioner is relying Pronting Member (J) Shri Vijai Pratap Singh is relying Pronting Member (J) CShrining K. Rated

01/09/2017. Minutes of the meating is 30 Ne 824 hvoict to be 2016 100 2016 A.M.

Name	of the Company M/s. Naresh Kumar & Control of the Company M/s. Naresh Kumar & Control of the Company M/s. Naresh Kumar & Control of the time of time of the time o	that the progress report submit	tted by the IRP
	Is not a proble one. He is direct	rted to file leading	
	Kalyanpur Cements Ltd	l.	rogress report
Ur	Kalyanpur Cements Ltd so that we can decide the tin plan. I.B.C	ne for extension for submissior	of resolution
SI.	Name & Designation of Authorized	Appearing on behalf of	Signature with
No.	Representative (IN CAPITAL LETTERS)	0/2017.	date

SACHIN KUMAR, ADV. SURENDRA KUMAR, ABU (Jinan K.R.) Member (J)

1. SHAUNAK MITRA, Adv. for Company

CORPORATE DEB.

(Vijai Pratap Singh) Member (J)

Salein 12017

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ARUN GUPTA, FLA

SANTOT CHATTERIEE, ALV

PP

PP

## ORDER

Ld. Resolution Professional (RP) as well as Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. RP has filed an application for extending 90 days for submission of resolution process as per section 12 of Insolvency & Bankruptcy Code, 2016. Petitioner is relying on the minutes of CoC meeting dated 01/09/2017. Minutes of the meeting is annexed with the progress report dated 08/09/2017. It appears that the progress report submitted by the IRP is not a legible one. He is directed to file legible copy of the progress report so that we can decide the time for extension for submission of resolution plan.

List the matter on 25/10/2017.

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(Jinan K.R.) Member (J)

(Vijai Pratap Singh) Member (J)

ASSOLUTION PROPERTY PL

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